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CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. OA. 351/73/2016

Date of Order: 11.05.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
 Hon'ble Dr. Nandita Chatterjee, Administrative Member

Shri Hardeep Ram, S/o Late Shiv Ram  
 R/o Garacharama, Port Blair, South  
 Andaman District- 744103.

.....Applicant.

-versus-

1. The Union of India, Service through Secretary, Govt. of India, Ministry of Urban Development, New Delhi- 110011.
2. The Lieutenant Governor, A&N Islands, Port Blair- 744101.
3. The Chief Engineer, Andaman Public Works Department, Port Blair- 744101.
4. The Executive Engineer, Electrical & Mechanical Division, Andaman Public Works Department, Prothrapur, South Andaman- 744103.

.....Respondents.

For the Applicant : Mr. P.C. Das, Counsel  
 Ms. T. Maity, Counsel

For the Respondents : Mr. S.K. Ghosh, Counsel  
 Mr. VDS Balan, Counsel

ORDER (Oral)Per Ms. Bidisha Banerjee, Judicial Member:

Heard Id. counsel for both the parties.

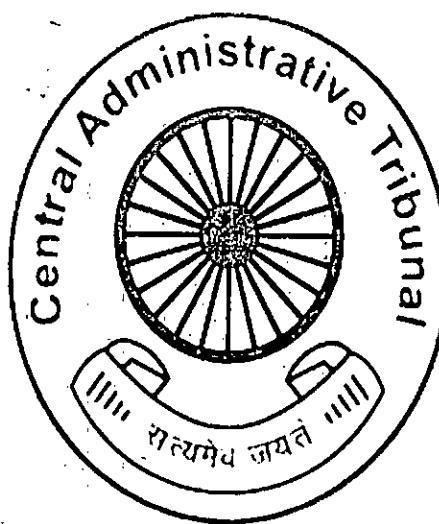
2. On 19.07.2016 it was argued that the applicant was given a show cause on 04.07.2016 for dismissal from service on the ground of conviction but ignoring the

fact that the sentence was <sup>Suspended</sup> considered by the Hon'ble High Court. The applicant was given liberty to make representation against the show cause which had to be disposed of in the light of the suspension of sentence order.

3. Today, Id. counsel for applicant submits that the applicant has lost before the Hon'ble High Court and therefore, the respondents are at given liberty to pass appropriate orders against the applicant as deemed fit and in accordance with law. Stay order, if any, operating till date, stands vacated.
4. However, the retiral dues, if any, admissible in accordance with law, be released within a period of 3 months from the date of receipt of this order.
5. Accordingly, OA stands disposed of. No costs.

(Dr. Nandita Chatterjee)  
Member (A)

pd



(Bidisha Banerjee)  
Member (J)